

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:212
ANSWERED ON:23.02.2010
REVISION OF BADP
Majumdar Shri Prasanta Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has launched a revised Border Area Development Programme (BADP) during the current year to ensure development for people living along the international border areas;
- (b) if so, the details thereof alongwith the funds earmarked under the said programme during the Eleventh Five Year Plan, year-wise and State-wise; and
- (c) the details of the implementation and monitoring mechanism formulated for the said programme?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): yes Madam, the Guidelines of the Border Area Development have been revised in February, 2009 in consultation with the state Governments for effective development of remote border villages. Salient features of the programme are placed at Annexure-I. No definite allocation has been indicated by the planning commission under XI Five year Plan. However, planning Commission have allocated Rs.1850 crore during the last three years:

2007-08 : Rs.580 crore
2008-09 : Rs.635 crore
2009-10 : Rs.635 crore

The State-wise BADP allocation of funds during the last three years is given at Annexure-II.

The monitoring/review of the implementation of the Border Area Development programme has been the primary responsibility of the State Governments. The revised guidelines of BADP give greater emphasis to inspection and documentation of schemes. As per guidelines the State Governments shall develop an institutional system for inspection of the BADP schemes/projects and submit reports to the Department of Border Management, Ministry of Home Affairs. Each border block should be assigned to a high-ranking State Government Nodal Officer who should regularly visit the block and take responsibility for BADP schemes. A quarterly report should be sent to the Ministry of Home Affairs indicating the number of inspections conducted and highlighting the important achievements/lacunae pointed out in the reports of the inspecting officers. Third party inspection also need be commissioned by the States for an independent feed back on the quality of work and other relevant issues. As appropriate 'Social Audit System' should also be put in place by the State Governments. Quarterly progress Reports (Physical & Financial) should also be submitted scheme-wise to the Department of Border Management latest by 15th day of closure of the quarter.